

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

242. IA/1337/2022 IN C.P. (IB)/1062(MB)2021

IN THE MATTER OF

STATE BANK OF INDIA

VS

SAVITA GOWDA

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 29.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

The case was adjourned sine die on 19.10.2023. In view of the judgment of the Hon'ble Supreme Court dated 09.11.2023 in Writ Petition (Civil) No 1281 of 2021, the present case is listed on **25.06.2024**. Let the notice of the date fixed be sent by the Registry to both the parties/their respective counsels intimating about the date of hearing.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)